

The measures include the following:

1. Regular meetings of Central Supervisory Board and other statutory bodies under the PC & PNDT Act.
2. Scaling up of inspections of ultrasound facilities by the by National and State Inspection Committees and action against violations of the Act.
3. Comprehensive awareness generation activities through print and electronic media, community mobilization by Non Governmental Organizations, involvement of religious leaders, women achievers etc in the campaign against discrimination of the girl child.
4. The Government is rendering financial support to the States and UTs for Information, Education and Communication campaigns and for strengthening structure for the implementation of the Act under the National Rural Health Mission.
5. Sex Ratio to ascertain the causes, plan appropriate Behaviour Change Communication campaigns and effectively implementation provision of the PC & PNDT Act.

Amendments to Drugs and Cosmetics Act, 1940

2722. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government is contemplating on bringing major changes in the Drugs and Cosmetics Act, 1940 in the light of inadequate monitoring of clinical trials;

(b) if so, the details thereof; and

(c) the details of the proposed alterations in the Act?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) to (c) A Bill, namely the Drugs and Cosmetics (Amendment) Bill, 2007 for the purpose of, *inter alia*, regulating clinical trials of drugs in the country has already been introduced in the Rajya Sabha on the 21st August, 2007. The Bill contains specific chapter on Clinical Trials, and penal provisions for violations of the conditions stipulated therein.